

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH AT PUNE**

**Original Application 88/ 2026**

Shantaram Jethya Kadu & Ors

... Applicants

Versus

The District Collector, Palghar & Ors

... Respondents

**Preliminary Reply on behalf of the Respondent No 2**

I, Mr Zamshed Ali Aged 60 yrs adult having office at L&T MAHSR C3 Project Kaul Mall 2<sup>nd</sup> Floor, Kaul Heritage city, Vasai West, 401202. do hereby solemnly Affirm and state as under:

1. That I am the authorized representative of the Respondent No 2 Company and I am competent to swear this preliminary Affidavit in reply.
2. At the outset, the Answering Respondent submits that this short reply is being filed specifically for the limited purpose of opposing the interim reliefs sought by the Applicant. The contents of the Original Application are denied in their entirety and no part thereof be deemed admitted for the lack of a specific traverse. The Answering Respondent reserves their right to file a detailed reply to traverse each ground of the present Original Application and to place on record all the documents relevant for this purpose, for which the leave of this Hon'ble Tribunal is sought.
3. At the further outset, the Answering Respondent submits that the project in question is a part of the Mumbai – Ahmedabad Bullet Train Project, for which a government company called NHSRCL ( National High Speed Rail Corporation Limited) has been set up under the Ministry of Railways in



partnership with the Governments of Gujarat and Maharashtra, and is of immense national importance. This project will significantly reduce the travel time between the two states and more importantly between two commercially important cities being Mumbai and Ahmedabad. It is also the first project of its kind in the country, which symbolizes a big leap towards the development of our infrastructure which is the back bone of our economy.

4. The Answering Respondent submits that, the present Original Application has been filed only with the intention of delaying the said project and it a feeble attempt at stalling / delaying the said project and the Answering Respondent seriously disputes the *bonafides* and the *locus standi* of the Applicants in the present Original Application. It is submitted that any application actuated by ulterior motives disguised a public interest litigation must be nipped in the bud.
5. The Answering Respondent submits that it received the Letter of Acceptance from the NHRCL ( National High Speed Rail Corporation Limited) on 19.07.2023 for the “ Design and Construction of Civil and Building works including Testing and Commissioning on the Design Build Lump Sum Price basis for double Line High Speed railway involving viaducts and bridges...”. A Copy of the Letter of Acceptance dated 19.07.2023 by the NHRCL to the Answering Respondent is hereto Annexed and marked as **Annexure R-1**.
6. The Answering Respondent submits that after obtaining the LOA ( Letter of Acceptance) from the NHRCL, the Answering Respondent entered into an MoU with Respondent No 5, 6 & 7 which is valid for a period of 3 years i.e 01.06 2024 to 31.05.2027 for the purpose of excavating stone and crushing and utilizing the same for specifically for the construction of the bullet train project. A copy of the MoU dated 01.06.2024 is hereto Annexed and Marked as **Annexure R-2**. Thereafter the Answering Respondent



obtained all necessary permissions from the competent authorities for the purpose of excavating minor minerals (stone) from the said land and to utilize the same for the construction of the High Speed Rail line.

7. Thereafter the Answering Respondent obtained Consent to Establish dated 24.07.2024 and the Consent to operate dated 20.09.2024 from the Respondent No 3 M.P.C.B. A Copy of the CTE and CTO is hereto Collectively Annexed and Marked as **Annexure R-3 ( Colly)**.
8. The Answering Respondent has been carrying out the work of crushing stone after obtaining all statutory permissions since February 2025.
9. The Answering Respondent submits that the said crushing work is a project specific work and that once the said project is complete, it does not intend to use the said site for the purpose of crushing stone beyond such period. The Answering Respondent is resorting to the most advanced technology for extracting stone and other material required for the High-Speed Rail work. The Answering Respondent conducts blasting operations in a controlled and scientifically regulated manner, limiting the explosive charge solely to induce cracking of the rock mass and thereby effectively containing vibrations within permissible limits. Additionally, rubber matting is invariably used during blasting to arrest fly rocks and minimize dust emissions. A copy of the photograph of the rubber matting is hereto Annexed and marked as **Annexure R-4.**
10. The Answering Respondent further submits that the said project being a railway project is covered by Section 11 of the Railways Act which reads as under:

***11. Power of railway administrations to execute all necessary works.—***



*Notwithstanding anything contained in any other law for the time being in force, but subject to the provisions of this Act and the provisions of any law for the acquisition of land for a public purpose or for companies, and subject also, in the case of a non-Government railway, to the provisions of any contract between the non-Government railway and the Central Government, a railway administration may, for the purposes of constructing or maintaining a railway—*

*(a) make or construct in or upon, across, under or over any lands, or any streets, hills, valleys, roads, railway, tramways, or any rivers, canals, brooks, streams or other waters, or any drains, water-pipes, gas-pipes, oil-pipes, sewers, electric supply lines, or telegraph lines, such temporary or permanent inclined-planes, bridges, tunnels, culverts, embankments, adequets, bridges, roads, lines of rail, ways, passages, conduits, drains, piers, cuttings and fences, in-take wells, tube wells, dams, river training and protection works as it thinks proper;*

*(b) alter the course of any rivers, brooks, streams or other water courses, for the purpose of constructing and maintaining tunnels, bridges, passages or other works over or under them and divert or alter either temporarily or permanently, the course of any rivers, brooks, streams or other water courses or any roads, streets or ways, or raise or sink the level thereof, in order to carry them more conveniently over or under or by the side of the railway;*



(c) make drains or conduits into, through or under any lands adjoining the railway for the purpose of conveying water from or to the railway;

(d) erect and construct such houses, warehouses, offices and other buildings, and such yards, stations, wharves, engines, machinery apparatus and other works and conveniences as the railway administration thinks proper;

(da) developing any railway land for commercial use;

(e) alter, repair or discontinue such buildings, works and conveniences as aforesaid or any of them and substitute others in their stead;

(f) erect, operate, maintain or repair any telegraph and telephone lines in connection with the working of the railway;

(g) erect, operate, maintain or repair any electric traction equipment, power supply and distribution installation in connection with the working of the railway; and

(h) do all other acts necessary for making, maintaining, altering or repairing and using the railway.



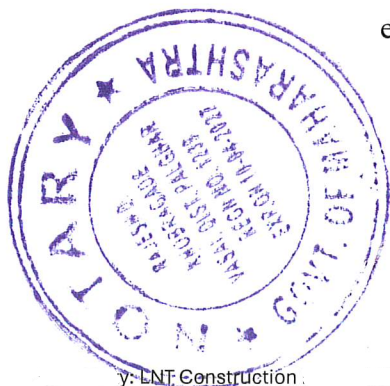
11. Thus, on a plain reading of Section 11 of the Railways Act, 1989 wide leeway is given for railway projects for the purpose of making, maintaining, altering or repairing railway lines. Most importantly, such projects are exempt and immunized from the rigours of all laws, save and except those relating to land acquisition.

12. The implication of Sec. 11 of the Railways Act on environmental laws is no longer *res integra* inasmuch as the same stands decided by a catena of decisions, some of which are as follows:

- a. A Division Bench of the Hon'ble Bombay High Court at Goa in ***Goa Foundation v. Konkan Railway Corporation***, 1992 SCC OnLine Bom 205 (*paras* 7, 8), held that neither the FOREST CONSERVATION ACT, 1980

(FCA) nor the ENVIRONMENT PROTECTION ACT, 1986 (EPA), which predate the Railways Act, are applicable to works done by railway administrations.

- b. Another Division Bench of the Hon'ble Bombay High Court at Goa in *Ganv Bhavancho Ekvott v. South Western Railways*, 2022 SCC OnLine Bom 7184 (*paras* 55, 65, 86), after relying on *Goa Foundation* (*supra*), held that building permissions and so also permissions under the CRZ NOTIFICATION, 2011 (framed under the EPA, but subsequent to the Railways Act) were not required to be obtained by the railway authorities. Importantly, this decision, at para 86, expressly disapproves the decision of this Hon'ble Tribunal in its order dated 12.12.2019 in *Saloni Singh & Anr. v. Union of India & Ors.*, (OA No. 141/2014) (*para* 20).
- c. A Division Bench of the Hon'ble Bombay High Court at Goa in *Village Panchayat of Velsao, Pale, Issorcim v. Ministry of Railways*, 2022 SCC OnLine Bom 3526 (*paras* 4, 11), once again followed the decision in *Ganv Bhavancho* (*supra*), and held that building permissions under the GOA PANCHAYAT RAJ ACT, 1994 were not necessary to be obtained by railway authorities.
- d. A Division Bench of the Hon'ble Bombay High Court at Bombay in *National High Speed Rail Corpn. Ltd. v. State of Maharashtra*, 2022 SCC OnLine Bom 6701 (*paras* 64, 75), after relying on *Goa Foundation* (*supra*), held the EPA to be inapplicable to works undertaken by Railway authorities. Importantly, this judgment at para 64 also expressly rejected the argument that Sec. 11 of the Railways Act leads to "absurd consequences", and adopted the views of the Division Bench in *Ganv Bhavancho* (*supra*).
- e. A Division Bench of the Kerala High Court in *Geologist v. Sunil Kumar*, 2015 SCC OnLine Ker 13635 (*paras* 14, 17), reaffirmed the mandate of Sec. 11 of the Railways Act and clarified that the same cannot be used to enter private lands, which is a proposition merely



following the express exception contained in Sec. 11 itself, with respect to the laws for land acquisition.

- f. Pertinently, challenges to the decisions in *Ganv Bhavancho* (*supra*) and *Village Panchayat* (*supra*) came to be dismissed by the Hon'ble Supreme Court in SLP (C) No. 17001/2024 by an order dated 02.08.2024; and in SLP (C) Diary No. 19439/2023 by an order dated 16.05.2023, respectively.
13. Consequently, the crushing work of the Answering Respondent does not come within the ambit of the circular dated 03.08.2020 of the MPCB which lays down the siting criteria in case of excavation of minor minerals. Such immunization of railway projects has been confirmed in a catena of judgments by various courts (as stated hereinabove), which have explained the rationale of the said immunity to be the immense national importance public benefit involved in such projects.
14. In the present Original Application the subject lands i.e. Survey No 343/8 and Survey No 343/9 are privately lands owned by the Respondent No 6, 7 & 8 with whom the Answering Respondent has already entered into an MoU. Hence, the issue of the applicability of the law relating to acquisition of land does not arise.
15. Further, except few (3 numbers) none other Applicants own the property in the vicinity of 200 meters from the Crushing site. The Answering Respondents submit that the Respondent Nos 6, 7 & 8 are absolute owners of the lands situated at Survey No 343/8 and 343/9, further the said 200 meter buffer area from the crushing site are also owned by the Respondent No 6, 7 & 8. A copy of the 7/12/ Extract of Survey No 343/8 and Survey No 343/9 is hereto annexed and marked as Annexure R-5.
16. Thus, it is submitted that, none of the residents except the above three applicants have any right, title or interest in the said land, and the said



lands cannot qualify to be a residential area as per the circular of 03.08.2020.

17. The Answering Respondent further submits that many persons who are residing close to the said crushing site have no objection to the said blasting and crushing and thus have chosen not to be a part of the present Original Application. It is submitted that, the blasting frequency is restricted to once a day. Further the Applicant No 1 resides at a distance of over 700 meters from the crushing site and the said activities carried out in Survey No 343/8 and Survey No 343/9 will have no bearing or impact on him. A copy of the Areal distance of the Applicant's residence is depicted through aerial photographs, a copy of the said photographs is hereto annexed and marked as Annexure R-6.



18. It is submitted that the said project is of great public importance and it is in the interest of the public that the same continues unhindered; the Applicants on the other hand have suppressed the fact about the nature of the project that, the Answering Respondent is engaged in, the Applicants are very well aware of the NSHRCL, and yet have deliberately suppressed mentioning the same in their pleadings before this Hon'ble Tribunal.

19. The above work is already underway since over 1 and a half years, and it is time sensitive inasmuch as the Answering Respondent is dutybound to complete it by the end of the year 2028, which in turn is based on the timelines for the larger High Speed Rail Project.

20. The Answering Respondent submits that they are seeking the leave of this Hon'ble Tribunal to file a detailed elaborate reply to the Original Application as the same is likely to take a few weeks, it was not possible for the Answering Respondent to prepare the same at such a short notice. Thus,

the Answering Respondent submits that the prayer for any interim relief may be denied and an opportunity be given to the Answering Respondent to file it's detailed reply.

*S. Shambhi*  
Advocate for Respondent No 2

*(Signature)*  
Authorized Representative  
For Respondent No 2

Solemnly Affirmed at Palghar  
On this 15<sup>th</sup> Day of July 2026



I Rajesh D. Khobragade, Advocate & Notary, Govt. of Maharashtra, Tal. Vasai, Dist. Palghar, state that the presenter appeared BEFORE ME and requested notarization of the document; however, due to non-appearance of the executant(s) and/or legal insufficiency, no notarial act was performed.

*(Signature)*  
15/07/26

No. NHSRCL-CO/MA/CA/01/C-3/1989/2/OHQ12587

Date: 19.07.2023

Larsen & Toubro Limited,  
Heavy Civil Infrastructure IC,  
P Bx No 979, Mount Poonamallee Road,  
Manapakkam, Chennai - 600 089,  
Tamil Nadu, India.  
Email: [bhavanik@lntec.com](mailto:bhavanik@lntec.com)

Kind Attention: Mrs. K. Bhavani, (Vice President & Head - Metros BU)

**Sub:** Design and Construction of Civil and Building Works including Testing and Commissioning on Design Build Lump Sum Price Basis for Double Line High Speed Railway involving Viaducts & Bridges (excluding fabrication and transportation of steel truss girder components), Maintenance Depot, Tunnels, Earth Structures and Stations (Thane, Virar and Boisar), between Shilphata in the State of Maharashtra and Zaroli at Maharashtra-Gujarat border from MAHSR Km 21.150 to MAHSR Km 156.600 [excluding Thane Depot] for the Project for Construction of Mumbai-Ahmedabad High Speed Rail [Package No. MAHSR-C-3] - Letter of Acceptance.

**Ref:** i) Your Bid dated 11.04.2023  
ii) Our Letter no. NHSRCL-CO/MA/CA/01/C-3/1989/2/OHQ11657 dated 08.05.2023  
iii) Your Letter no. LTC-HQ/HCI/NHSRCL/C3/2022/004 dated 11.05.2023  
iv) Our Letter no. NHSRCL-CO/MA/CA/01/C-3/1989/2/OHQ11791 dated 17.05.2023  
v) Your Letter no. LTC-HQ/HCI/NHSRCL/C3/2022/005 dated 19.05.2023  
vi) Our Letter no. NHSRCL-CO/MA/CA/01/C-3/1989/2/OHQ12330 dated 27.06.2023  
vii) Your Letter no. LTC/HCI/NHSRCL/C3/2022/005 dated 28.06.2023

Dear Madam,

This is to notify you that your Bid dated 11.04.2023 for execution of the Design and Construction of Civil and Building Works including Testing and Commissioning on Design Build Lump Sum Price Basis for Double Line High Speed Railway involving Viaducts & Bridges (excluding fabrication and transportation of steel truss girder components), Maintenance Depot, Tunnels, Earth Structures and Stations (Thane, Virar and Boisar), between Shilphata in the State of Maharashtra and Zaroli at Maharashtra-Gujarat border from MAHSR Km 21.150 to MAHSR Km 156.600 [excluding Thane Depot] for the Project for Construction of Mumbai-Ahmedabad High Speed Rail [Package No. MAHSR-C-3] for the Accepted Contract Amount of

as quoted by you, is hereby accepted by NHSRCL.

You are requested to furnish the Performance Security within 28 days in accordance with the Conditions of Contract, using for that purpose one of the Performance Security Forms included in Section IX, Annex to the Particular Conditions - Contract Forms, of the Bidding Documents.

Thanking You,



Yours Sincerely,  
For and on behalf of  
National High Speed Rail Corporation Limited

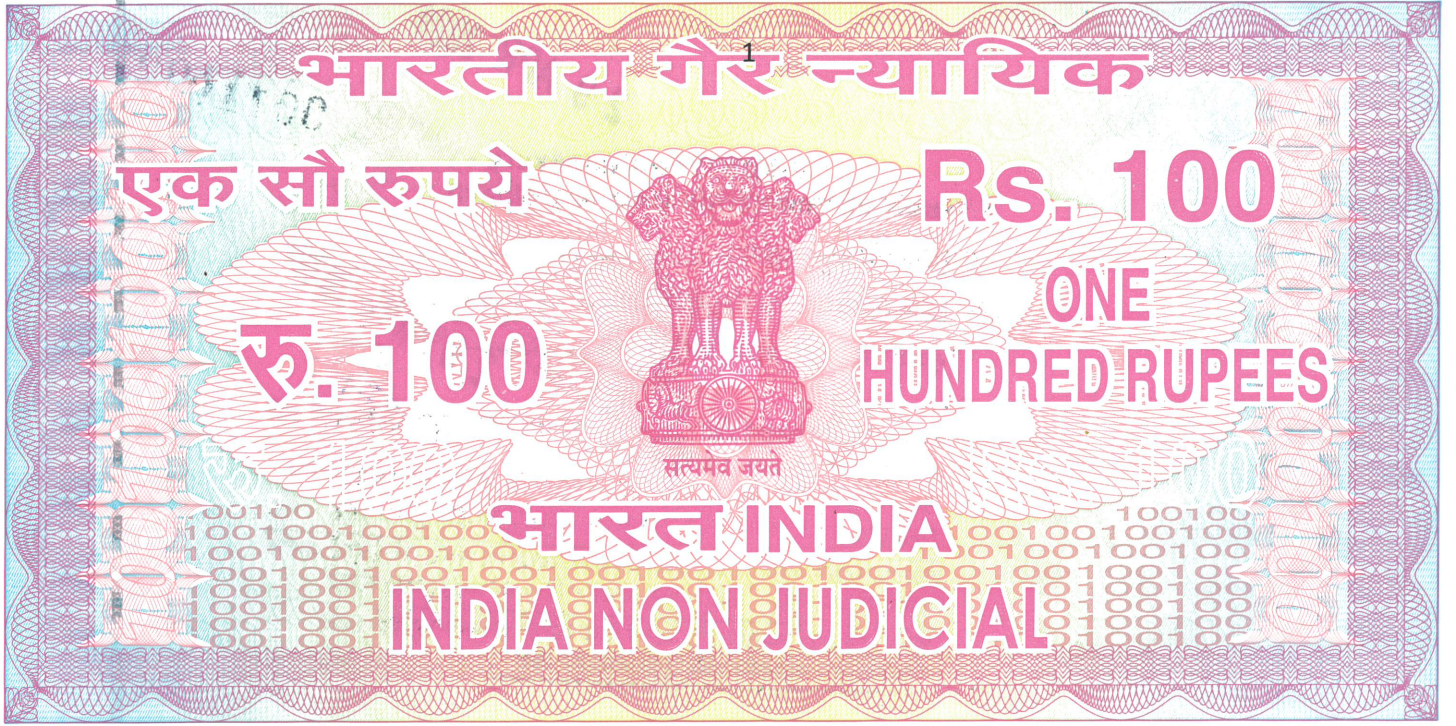
(Anjum Pervez)

Principal Executive Director/P&D

नेशनल हाई स्पीड रेल कॉर्पोरेशन लिमिटेड  
(केन्द्र सरकार एवं भाग लेने वाली राज्य सरकारों की संयुक्त क्षेत्र कंपनी)

पंजीकृत कार्यालय: एशिया भवन, द्वितीय तल, रोड नं.-205, सेक्टर-9, कानपुर-208001  
Registered Office: Asia Bhawan, Second Floor, Road No.-205, Sector-9, Kanpur-208001  
+91-11-28070001/02/03/04 +91-11-28070150 psm@nhsrcl.in  
CIN No. U60200DL2016GOI291002 Central PSUs  
@nhsrcl www.nhsrcl.in

National High Speed Rail Corporation Limited  
(A Joint Sector Company of Govt. of India and Participating Governments)  
Digitally signed by KAPU S K N  
Date: 2023.07.19 12:29:57 IST  
Procurement System for



महाराष्ट्र MAHARASHTRA

● 2024 ●

04AB 348282

MORENDUM OF UNDERSTANDING

श्रीमती उल्का पाटील

This MOU entered this **1st Day of the June 2024** at Mumbai, Maharashtra.

By and Between

M/S Meera Enterprises, represented by its Power of Attorney Holder, Mr. Naresh Bhimbhai Ichhuda ( PAN No AAKPI3769G ) , residing at C-901, The Pursuit of Happiness, Pal, VTC: Surat, PO:Adajan Dn, District: Surat City, State:- Gujarat, Pin Code – 395009, hereinafter referred to as the **FIRST PARTY** (which term shall mean and include all his heirs, successors, legal representatives, administrators, executors, and Assigns) of the **FIRST PART**.

AND

**LARSEN & TOUBRO LIMITED**, , a Company within the meaning of The Companies Act, 2013, having its registered office at L&T House, NM Marg, Ballard Estate, Mumbai - 400001, represented by Mr. Yunus Haris Aziz (FA&A Head, MAHSR C3 Project site office located at Grand Mall 2<sup>nd</sup> Floor, Kaul Heritage City, Vasai West, Palghar, Maharashtra, 401202) (Hereinafter referred to as the **SECOND PARTY** which expression shall, unless it

For **LARSEN & TOUBRO LIMITED**

Yunus Haris Aziz  
Head - Finance, Accounts & Administration

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be repugnant to the context or meaning thereof, includes its successors in interest, and permitted assigns) of the SECOND PART;

The terms "FIRST PARTY" and "SECOND PARTY" shall wherever the context so require be individually referred to as "Party" and collectively as "Parties".

WHEREAS the FIRST PARTY represents and declares that it is having lawful possession of all that piece and parcel of the land comprised at Survey No. 343/8 (1.21 Ha) & 343/9 (3.60) admeasuring 4.81 Ha at Village – Sutrakar, Taluka – Talasari, District –Palghar Maharashtra, through a Lease agreement Dtd. 01.06.2024 with the Land Owners 1.Mr. Naresh Bhimabhai Ichhuda and 2.Mr. Kirti Chhabildas Sonpal 3. Mr. Laeek Ansar Ahmed Khan and FIRST PARTY is willing to provide a piece of the above land admeasuring 3.31 Ha (343/8 – 1.21 Ha and 343/9 – 2.10 Ha of 3.60 Ha) to the SECOND PARTY for taking Short Term Permit (STP) in Form P vide rule no 61(1) of Maharashtra Minor Mineral Extraction (Development and Regulation)Rules, 2013 Published vide Notification No. Gaukhani-10/0812/C.R. 613/kh, 18.7.2013 Last Updated 14th February, 2020 for its Mumbai Ahmedabad High Speed Rail Project in the state of Maharashtra.

The Said land herein after shall be referred as SCHEDULED PROPERTY.

Whereas the SECOND PARTY is an Engineering and Construction conglomerate undertaking *inter-alia* execution of Civil, Structural, Mechanical and Electrical Contracts as also Design Services from Government (Central as well as State), Local Authorities/Bodies, Public/Private Sector Companies as also Firms and Individuals in India and abroad, which is hereinafter referred to as “the said trade/business/services. L&T is undertaking the Works of construction of the Ahmedabad – Mumbai High Speed Rail Project, Package C-03 (the said “**Project**”) and requires the crushed material more particularly aggregate and GSB materials.

**AND WHEREAS**, SECOND PARTY has approached the FIRST PARTY for the purpose of using the materials excavated from the said land for the construction activities of the said Project. The tentative quantity required for L&T is 17 Lakh MT, which may vary during execution of the Project.

**AND WHEREAS**, Parties, negotiated the terms of their understanding for using the excavated material for the construction and allied activities of the said Project and the FIRST PARTY agrees to permit the SECOND PARTY to carry out quarrying, crushing,

For LARSEN & TOUBRO LIMITED

Yunus Hanis  
Head - Finance, Accounts & Administration  
MAHSR C3

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dumping of waste materials generated from quarry and all related operations on the SCHEDULED PROPERTY on the terms and conditions and for the considerations hereinafter stated.

NOW THEREFORE, THIS MOU WITNESSETH AS FOLLOWS:

1. The FIRST PARTY agrees to the proposal of the SECOND PARTY to carry on its quarry operations in the scheduled property after obtaining Quarry Permit and other necessary statutory permissions.
2. The SECOND PARTY shall obtain Quarry Permit and necessary Environmental Clearance (wherever applicable) and preparation and approval of Mining Plan and other necessary statutory permissions. The SECOND PARTY also agrees to pay and deposit applicable government mineral royalty and other associated levies / charges during the tenure of this MOU for the boulders extracted from the scheduled property under the quarry permit to be obtained by the SECOND PARTY.
3. The FIRST PARTY agrees to handover peaceful possession of the scheduled property to the SECOND PARTY. Further the FIRST PARTY agrees to resolve any local and other peripheral issues arising during the tenure of this MOU.
4. The FIRST PARTY agrees to provide undisputed approach road to the scheduled property and from there to proposed crushing plant land without any disturbance of whatsoever nature. Also, the FIRST PARTY agrees to provide required land within the scheduled property free of cost for overburden dumping without any further cost and/or expenses.
5. The FIRST PARTY agrees to provide the scheduled property to the SECOND PARTY or its authorized agencies / subsidiary company/parent company/associate company for the purpose of extraction of boulders and establishing other temporary infrastructures including DG sets, weighbridge, borewell pump etc. and storage of extracted materials and other related equipment without any additional consideration.
6. The FIRST PARTY agrees to and is under obligation to facilitate the SECOND PARTY to peacefully dismantle and demobilize its equipment and other temporary infrastructures including DG sets, weighbridge, borewell pump etc.

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For LARSEN & TOUBRO LIMITED

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Head - Finance, Accounts & Administration  
MAHSR C3

from the scheduled property upon completion of quarrying and crushing work or, at the end of the tenure of this MOU.

7. This MOU shall be for an initial period of 3 years commencing from 01<sup>st</sup> June 2024 till 31<sup>st</sup> May 2027. However, due to any Force Majeure event, like Act of God, perils, change in Land Rules of Maharashtra State or other applicable Legislative rules etc., which may prevent and/or stop the operations of L&T in scheduled property or if the said project is terminated prematurely, In such situations, the parties shall be allowed to terminate the MOU forthwith.
8. The FIRST PARTY shall indemnify and shall keep the SECOND PARTY indemnified against any/ and all damages, losses and expenses in relation to the SCHEDULED PROPERTY, which SECOND PARTY might suffer by the reason of any claim against title or defect in the title or approvals and permits from all appropriate and competent authorities, or by reason of a breach of or default in relation to any of the FIRST PARTY's covenants hereunder.
9. In consideration of this MOU, the SECOND PARTY agrees to pay FIRST PARTY Ownership Royalty including applicable TDS and excluding applicable GST for Aggregates and GSB materials produced from scheduled property; the Said consideration shall remain firm for entire period of MOU. The Consideration Charges is inbuilt in the Ownership Royalty and Boulder Extraction Order issued Via Letter of Intent No L&T: HSR-C3/Quarry/Talasari/LOI/Apr24/04 dated 26.04.2024 issued by M/s Larsen & Toubro Limited – L&T Construction to M/s Meera Enterprises.
10. The mode of payment for consideration charges against the LOI number mentioned above in Clause No.9 shall be on monthly basis against GST invoice i.e. to say that at the end of every month whatever quantities of GSB and aggregates produced from the scheduled property at the rate above referred. The quantities eligible for monthly billing will be considered based on weighbridge report which is to be installed by SECOND PARTY. The FIRST PARTY requests that a copy of weighment slip of the boulders extracted from the Scheduled Property to be given to it by the SECOND PARTY, the SECOND PARTY agrees to this request. At the end of this MOU the final accounts will be stated

For LARSEN & TOUBRO LIMITED

Yunus Haris  
Head - Finance, Accounts & Administration  
MAHSR C3

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and if any amount is found due and payable by the SECOND PARTY to FIRST PARTY, then the SECOND PARTY shall pay the said outstanding dues within a month thereof.

11. Parties agree that at the expiry of the stipulated period as mentioned in MOU, if SECOND PARTY requires this MOU to be extended for further period, the FIRST PARTY agrees to do so on mutually agreed terms & conditions thereafter.
12. The FIRST PARTY shall not be entitled to enhance the consideration charges during the tenure of this MOU and for extended tenure also.
13. The FIRST PARTY shall not be entitled to terminate this agreement for any reason during the period of this MOU and during extended period, if the SECOND PARTY goes on making payment regularly of the consideration to the FIRST PARTY.
14. The SECOND PARTY shall meet all the expenses such as wages, salary etc. of the workmen engaged, by himself without any reference or liability to the FIRST PARTY. The liabilities arising from any accident or employment injury to an employee/worker of the SECOND PART during the quarrying activity shall be borne solely by the SECOND PARTY.
15. In the event of any dispute or differences arising out of or in connection to this agreement at any time between the parties hereto and their successors, Assigns, Transferees, then, the dispute shall be settled through mutual discussions amicably. Failing amicable settlement all such disputes, differences shall be resolved through Arbitration before a Sole Arbitrator to be appointed by the SECOND PARTY. The Arbitration proceedings shall be in accordance with the provisions of the Arbitration and Conciliation Act, 1996 and or any statutory modifications thereof. The venue for the arbitration shall be Mumbai and the language used shall be English. The obligations of the parties herein shall continue notwithstanding the disputes, which have been referred for settlement through arbitration. The Courts in Mumbai alone shall have exclusive jurisdiction on any matter connected with this agreement.
16. This instrument is prepared in one set. The original shall be with the SECOND PARTY and a duly certified copy shall be with FIRST PARTY.
17. The FIRST PARTY request to develop and carry out mining activities as per

For LARSEN & TOUBRO LIMITED

Yunus Haris  
Head - Finance, Accounts & Administration  
MAHSR C3

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approved mine plan, to which SECOND PARTY agrees.

18. The FIRST PARTY shall not indulge in any kind of excavation/purchase/sale to any other party during the MOU tenure.

#### SCHEDULED PROPERTY

All that 3.31 Ha well demarked piece and parcel of land at Survey No. 343/8 (1.21 Ha) and 343/9 (2.10 Ha out of 3.60 Ha) at Village – Sutrakar, Taluka – Talasari, District : Palghar, Maharsahtra, owned by to FIRST PART M/s Meera Enterprises, having power of attorney holder of Mr.Naresh Bhimabhai Ichhuda

IN WITNESS WHEREOF the LESSOR and the LESSEE have signed this deed of Lease on the day, month and year first above written.

SIGNED AND DELIVERED by the within named Lessor viz.

Mr. Naresh Bhimabhai Ichhuda

Power of Attorney Holder of M/s.Meera Enterprises.

*Naresh B. Ichhuda*

WITNESSES:

1. ✓

SIGNED AND DELIVERED by the within named Lessee viz. LARSEN & TOUBRO LTD, through its Joint General Manger viz MR. YUNUS HARIS AZIZ, and POA holder as authorised by the Whole time Director & Executive Vice President (Civil Infrastructure) viz MR S.V. DESAI .

*For LARSEN & TOUBRO LIMITED*

*Yunus Haris Aziz*  
Head - Finance, Accounts & Administration  
MAHSR C3

WITNESSES:

1.

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 022-25802272  
Fax: 022-25805398  
Website: <http://mpcb.gov.in>  
Email: rothane@mpcb.gov.in



Maharashtra Pollution  
Control Board, Plot No  
P-30, 5th floor Office  
Complex Building Mulund  
Checknaka, Thane.

ORANGE/S.S.I (O64)  
No:- Format1.0/RO/UAN  
No.0000215261/CE/2407002287

Date: 24/07/2024

To,  
M/s. Larsen & Toubro,  
Survey No.343/9 Village - Sutrakar,  
Taluka - Talasari, District - Palghar.



## Sub: Consent to Establish

Your application No.MPCB-CONSENT-0000215261 Dated 10.07.2024

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.
- The capital investment of the project is Rs.4.58 Crs. (As per undertaking submitted by pp )
- Consent is valid for the manufacture of:

| Sr No    | Product                                                            | Maximum Quantity | UOM  |
|----------|--------------------------------------------------------------------|------------------|------|
| Products |                                                                    |                  |      |
| 1        | Coarse (20mm & 10mm) and Fine Aggregate suitable for Concrete work | 50000            | MT/M |

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

| Sr No | Description       | Permitted (in CMD) | Standards to      | Disposal Path      |
|-------|-------------------|--------------------|-------------------|--------------------|
| 1.    | Trade effluent    | 0                  | As per Schedule-I | Not Applicable     |
| 2.    | Domestic effluent | 0.05               | As per Schedule-I | Soaked in soak pit |

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

| Sr No. | Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|--------|-----------|-------------------------------|-----------------|--------------------------|
| 1      | 1         | D G Set- 700 KVA              | 1               | As per Schedule -II      |

6. **Non-Hazardous Wastes:**

| Sr No | Type of Waste | Quantity | UoM | Treatment | Disposal |
|-------|---------------|----------|-----|-----------|----------|
| NA    |               |          |     |           |          |

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

| Sr No | Category No./ Type | Quantity | UoM | Treatment | Disposal |
|-------|--------------------|----------|-----|-----------|----------|
| NA    |                    |          |     |           |          |

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity.
11. The applicant shall obtain permission from Central Ground Water Board for the use of Ground Water.
12. The applicant shall comply with the provision of E-Waste Management Rules, 2016.
13. The applicant shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: **Shri. Kiran N. Hasabnis**  
Regional Officer  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
rothane@mpcb.gov.in  
2024-07-24 15:04:48 IST

**Received Consent fee of -**

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date       | Transaction Type |
|-------|-------------|--------------------|------------|------------------|
| 1     | 15000.00    | TXN2407002906      | 16/07/2024 | Online Payment   |

**Copy to:**

1. Sub-Regional Officer, MPCB, Tarapur II
  - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.  
B] Treatment - NA  
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.05 CMD of sewage.  
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

| Sr.No | Parameters       | Standards (mg/l) |     |
|-------|------------------|------------------|-----|
| 1     | Suspended Solids | Not to exceed    | 100 |
| 2     | BOD 3 days 27°C  | Not to exceed    | 100 |

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

| Sr. No. | Purpose for water consumed                                                                     | Water consumption quantity (CMD) |
|---------|------------------------------------------------------------------------------------------------|----------------------------------|
| 1.      | Industrial Cooling, spraying in mine pits or boiler feed                                       | 5.00                             |
| 2.      | Domestic purpose                                                                               | 0.50                             |
| 3.      | Processing whereby water gets polluted & pollutants are easily biodegradable                   | 0.00                             |
| 4.      | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00                             |
| 5.      | Gardening                                                                                      | 0                                |

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

| Stack No. | Source          | APC System provided/proposed | Stack Height(in mtr) | Type of Fuel     | Sulphur Content(in %) | Pollutant | Standard  |
|-----------|-----------------|------------------------------|----------------------|------------------|-----------------------|-----------|-----------|
| 1         | D G Set-700 KVA | Acoustic Enclosure           | 10.00                | Diesel 75 Ltr/Hr | 1                     | NA        | 36 Kg/Day |

Quantitative Standards for the SPM: Suspended particulate matter shall be measured 3 to 10 meters from any process equipment of a stone crushing unit shall not exceed 600 µg/M3.

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5. **A] Installation and Operations of Stone Crushing Unit:**

1. Stone crusher unit shall install adequate pollution control measures including erection of G.I./M.S. sheet cover and sprinklers before commencement of crusher.
2. Crusher shall covered and water sprinkling system shall be provided on crusher to suppress dust generated due to material handling / loading / unloading activity.
3. Screen classifier shall be adequately covered by G.I./M.S. sheet to prevent the emission into the atmosphere due to screening / grading activity.
4. All conveyor belts shall be adequately covered by G.I./M.S. sheet only.
5. Regular wetting of roads shall be carried out to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
6. All approach roads and ramps shall be metalled.
7. Curtain or wall shall be provided surrounding the stone crusher.
8. Display Board shall be provided at the entrance of the stone crusher indicating survey no., name, & address of the owner and the unit.
9. Fine dust generated due to screening / crushing / grading shall be disposed off scientifically.

**B] Air Pollution Control Measures:**

1. Dust containment cum suppression system for the equipment i.e. main crusher / jaw crusher, vibrating screen etc. shall be provided to limit emissions as below.
2. Construction of wind breaking walls especially at charging hopper & crushing place shall be provided to limit emissions as below.
3. Construction of metalled roads within the premises shall be provided. Regular wetting of the ground within the premises shall be carried out.

4. Tree plantation along the periphery inside boundary of the stone crusher premises having minimum width 5 meters, on all sides shall be developed.
5. The foliage of the trees shall adequately cover area up to about 20 mtrs. height.

**C] Miscellaneous:**

1. Stone crusher unit shall strictly comply National Ambient Air Quality Standards, 2009.
2. The Project Proponent shall provide adequate water treatment and disposal facility from generated effluent from their activity. They shall comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974.
3. The project proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission / effluent in excess of the standards being emitted / discharged into the environment and violation of Consent conditions and thereby causing environmental pollution.

**SCHEDULE-III**

**Details of Bank Guarantees:**

| Sr. No | Consent (C2E/C2O/C2R) | Amt of BG Imposed | Submission Period | Purpose of BG | Compliance Period | Validity Date |
|--------|-----------------------|-------------------|-------------------|---------------|-------------------|---------------|
| NA     |                       |                   |                   |               |                   |               |

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

**BG Forfeiture History**

| Srno. | Consent (C2E/C2O/C2R) | Amount of BG imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|-------|-----------------------|----------------------|-------------------|---------------|-------------------------|-------------------------|
| NA    |                       |                      |                   |               |                         |                         |

**BG Return details**

| Srno. | Consent (C2E/C2O/C2R) | BG imposed | Purpose of BG | Amount of BG Returned |
|-------|-----------------------|------------|---------------|-----------------------|
| NA    |                       |            |               |                       |

**SCHEDULE-IV****General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
8. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
9. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
10. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

11. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
12. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
13. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
14. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
15. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
16. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
17. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
18. The industry should not cause any nuisance in surrounding area.
19. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
20. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
21. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
22. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto

23. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
24. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
25. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
26. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
27. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
28. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
29. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
30. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
31. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

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This certificate is digitally & electronically signed.

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# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 022-25802272  
Fax: 022-25805398  
Website: <http://mpcb.gov.in>  
Email: [rothane@mpcb.gov.in](mailto:rothane@mpcb.gov.in)



Maharashtra Pollution  
Control Board, Plot No  
P-30, 5th floor Office  
Complex Building Mulund  
Checknaka, Thane.

**ORANGE/S.S.I (O64)**  
**No:- Format1.0/RO/UAN No.MPCB-**  
**CONSENT-0000218702/CO/2409001212**

**Date: 20/09/2024**

**To,**  
**M/s. Larsen & Toubro,**  
**Survey No.343/9, Village - Sutrakar,**  
**Taluka - Talasari, District - Palghar.**



**Sub: Consent to 1st Operate**

**Ref:** Consent to Establish granted vide no. Format1.0/RO/UAN  
No.0000215261/CE/2407002287, dt: 24.07.2024.

Your application No.MPCB-CONSENT-0000218702 Dated 16.08.2024

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/08/2026**
- The capital investment of the project is Rs.4.58 Crs. (As per undertaking submitted by pp )**
- Consent is valid for the manufacture of:**

| Sr No    | Product                                                            | Maximum Quantity | UOM  |
|----------|--------------------------------------------------------------------|------------------|------|
| Products |                                                                    |                  |      |
| 1        | Coarse (20mm & 10mm) and Fine Aggregate suitable for Concrete work | 50000            | MT/M |

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

| Sr No | Description       | Permitted (in CMD) | Standards to      | Disposal Path      |
|-------|-------------------|--------------------|-------------------|--------------------|
| 1.    | Trade effluent    | 0                  | As per Schedule-I | Not Applicable     |
| 2.    | Domestic effluent | 0.05               | As per Schedule-I | Soaked in soak pit |

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

| Sr No. | Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|--------|-----------|-------------------------------|-----------------|--------------------------|
| 1      | 1         | D G Set- 700 KVA              | 1               | As per Schedule -II      |

6. **Non-Hazardous Wastes:**

| Sr No | Type of Waste | Quantity | UoM | Treatment | Disposal |
|-------|---------------|----------|-----|-----------|----------|
| NA    |               |          |     |           |          |

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

| Sr No | Category No./ Type | Quantity | UoM | Treatment | Disposal |
|-------|--------------------|----------|-----|-----------|----------|
| NA    |                    |          |     |           |          |

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
11. The applicant shall obtain permission from Central Ground Water Board for the use of Ground Water.
12. The applicant shall comply with the provision of E-Waste Management Rules, 2016.
13. The applicant shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: **Shri. Kiran N. Hasabnis**  
Regional Officer  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
rothane@mpcb.gov.in  
2024-09-20 18:36:09 IST

**Received Consent fee of -**

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date       | Transaction Type |
|-------|-------------|--------------------|------------|------------------|
| 1     | 15000.00    | TXN2408003359      | 23/08/2024 | Online Payment   |

**Copy to:**

1. Sub-Regional Officer, MPCB, Tarapur II
  - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.  
B] Treatment - NA  
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.05 CMD of sewage.  
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

| Sr.No | Parameters       | Standards (mg/l) |     |
|-------|------------------|------------------|-----|
| 1     | Suspended Solids | Not to exceed    | 100 |
| 2     | BOD 3 days 27°C  | Not to exceed    | 100 |

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

| Sr. No. | Purpose for water consumed                                                                     | Water consumption quantity (CMD) |
|---------|------------------------------------------------------------------------------------------------|----------------------------------|
| 1.      | Industrial Cooling, spraying in mine pits or boiler feed                                       | 5.00                             |
| 2.      | Domestic purpose                                                                               | 0.50                             |
| 3.      | Processing whereby water gets polluted & pollutants are easily biodegradable                   | 0.00                             |
| 4.      | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00                             |
| 5.      | Gardening                                                                                      | 0                                |

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

| Stack No. | Source          | APC System provided/proposed | Stack Height(in mtr) | Type of Fuel     | Sulphur Content(in %) | Pollutant       | Standard  |
|-----------|-----------------|------------------------------|----------------------|------------------|-----------------------|-----------------|-----------|
| 1         | D G Set-700 KVA | Acoustic Enclosure           | 10.00                | Diesel 75 Ltr/Hr | 1                     | SO <sub>2</sub> | 36 Kg/Day |

Quantitative Standards for the SPM:Suspended particulate matter shall be measured 3 to 10 meters from any process equipment of a stone crushing unit shall not exceed 600 µg/M<sup>3</sup>.

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5. **A] Installation and Operations of Stone Crushing Unit:**

1. Stone crusher unit shall install adequate pollution control measures including erection of G.I./M.S. sheet cover and sprinklers before commencement of crusher.
2. Crusher shall covered and water sprinkling system shall be provided on crusher to suppress dust generated due to material handling / loading / unloading activity.
3. Screen classifier shall be adequately covered by G.I./M.S. sheet to prevent the emission into the atmosphere due to screening / grading activity.
4. All conveyor belts shall be adequately covered by G.I./M.S. sheet only.
5. Regular wetting of roads shall be carried out to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
6. All approach roads and ramps shall be metalled.
7. Curtain or wall shall be provided surrounding the stone crusher.
8. Display Board shall be provided at the entrance of the stone crusher indicating survey no., name, & address of the owner and the unit.
9. Fine dust generated due to screening / crushing / grading shall be disposed off scientifically.

**B] Air Pollution Control Measures:**

1. Dust containment cum suppression system for the equipment i.e. main crusher / jaw crusher, vibrating screen etc. shall be provided to limit emissions as below.
2. Construction of wind breaking walls especially at charging hopper & crushing place shall be provided to limit emissions as below.
3. Construction of metalled roads within the premises shall be provided. Regular wetting of the ground within the premises shall be carried out.

4. Tree plantation along the periphery inside boundary of the stone crusher premises having minimum width 5 meters, on all sides shall be developed.
5. The foliage of the trees shall adequately cover area up to about 20 mtrs. height.

**C] Miscellaneous:**

1. Stone crusher unit shall strictly comply National Ambient Air Quality Standards, 2009.
2. The Project Proponent shall provide adequate water treatment and disposal facility from generated effluent from their activity. They shall comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974.
3. The project proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission / effluent in excess of the standards being emitted / discharged into the environment and violation of Consent conditions and thereby causing environmental pollution.

**SCHEDULE-III**

**Details of Bank Guarantees:**

| Sr. No | Consent (C2E/C2O/C2R) | Amt of BG Imposed | Submission Period                                | Purpose of BG                                                                  | Compliance Period | Validity Date |
|--------|-----------------------|-------------------|--------------------------------------------------|--------------------------------------------------------------------------------|-------------------|---------------|
| 1      | Consent to Operate    | Rs. 1.0 Lakh      | Within 15-days from the date of issue of consent | Towards O & M of pollution control system and compliance of consent conditions | 31.08.2026        | 31.12.2026    |

**The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.**

**If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No.**

**BO/MPCB/AS(T)/Circular/B-240229FTS0122**

**BG Forfeiture History**

| Srno. | Consent (C2E/C2O/C2R) | Amount of BG imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|-------|-----------------------|----------------------|-------------------|---------------|-------------------------|-------------------------|
| NA    |                       |                      |                   |               |                         |                         |

**BG Return details**

| Srno. | Consent (C2E/C2O/C2R) | BG imposed | Purpose of BG | Amount of BG Returned |
|-------|-----------------------|------------|---------------|-----------------------|
| NA    |                       |            |               |                       |

**SCHEDULE-IV****General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
8. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
9. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
10. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

11. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
12. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
13. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
14. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
15. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
16. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
17. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
18. The industry should not cause any nuisance in surrounding area.
19. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
20. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
21. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
22. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto

23. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
24. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
25. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
26. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
27. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
28. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
29. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
30. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
31. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

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This certificate is digitally & electronically signed.

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५-प्रत पाहू.

[ Maharashtra Land Records Revenue Records of Right and Registers (Book Keeping) Rule 1971 Rules 3, 5, 6 and 7 from Rule 1971 ]

District :- palghar

15253855091

shetache sthanik nao :

:seema ani bhumapan chinhe :

Village namuna bara ( pikanchi nondavhi )

[ Maharashtra Land Records Revenue Records of Right and Registers (Book Keeping) Rule 1971 yatil niam 29 ]

Village :- sutrakar ( 551550 )

Block :- talasari

District :- palghar

bhumapan kramank v upavibhag : 343/8

Note : \* सदरची नोंद मोबाइल अप द्वारे घेणेत आलेली आहे

suchana : या संकेतस्थळावर दर्शविलेली माहिती ही कोणत्याही शासकीय अथवा कायदेशीर बाबींसाठी वापरता येणार नाही.

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मागे जा

**सूचना :-** भूलेख संकेतस्थळ फक्त मराठीत उपलब्ध असून English साठी Third Party Transliteration Tools चा वापर अपेक्षित नाही.

**तुम्हाला तुमचा 11 अंकी प्रॉपर्टी यूआयडी क्रमांक माहीत आहे का? ( Do You Know Your 11 Digit Property UID Number?)**

☐ होय(Yes)      ☒ नाही(No)

**अधिकार अभिलेखाचा प्रकार निवडा(Select Record of Right)**

☒ ७/१२(7/12)    ☐ ८अ(8A)    ☐ मालमत्ता पत्रक(Property Card)    ☐ क-प्रत(K-Prat)

### ७/१२ माहिती (7/12 Details)

जिल्हा(District)

पालघर

तालुका(Taluka) \*

तळसरी

गाव(Village) \*

सत्रकार

☒ सर्वे नंबर /गट नंबर(Survey/Gat Number)      ☐ नाव(Name)

सर्वे नंबर

सर्वे नंबर (भाग-1)(Survey Number(Part-1)) \*

343

## शोधा(Search)

सर्वे नंबर(Survey Number) \*

343/8

मोबाईल(Mobile) \*

8239567861

भाषा निवडा(Select language) \*

English

सांकेतिक क्रमांक(Cat No.)

Enter Captcha

dJwbP4

ahwal Date : 21/03/2026

Village Form Seven (Records of Right)

[ Maharashtra Land Records Revenue Records of Right and Registers (Book Keeping) Rule 1971 Rules 3, 5, 6 and 7 from Rule 1971 ]

Village :- sutrakar ( 551550 )  
pu-id : 15253855091

Block :- talasari

bhumapan kramank v upavibhag : 343/8

District :- palghar

15253855091

Tenure Type : bhogavatadar varg -1

shetache sthanik nao :

| Area, Unit & Assessment | khate kra.         | Name of the occupant       | Area                           | Assessment | Uncultivable | Mutation number | Tenancy, Rent & Other Rights                        |
|-------------------------|--------------------|----------------------------|--------------------------------|------------|--------------|-----------------|-----------------------------------------------------|
| Area Unit               | Htr. Are. Sq. mtrs | [ 355 ]                    | [ sushila-ramesh-vadher ]      |            |              | ( 2794 )        | Name of the tenant and Rent                         |
| a) lagavad योग्या Area  |                    | [ kamini-harshad-sorathi ] |                                |            |              | ( 2794 )        |                                                     |
| Non-Irrigated           |                    | -----samike Area-----      | 0.00.00                        | 0          |              |                 |                                                     |
| Irrigated               |                    |                            |                                |            |              |                 |                                                     |
| varias                  | 0.97.00            |                            |                                |            |              |                 | Other Rights                                        |
| Total cultivable Area   | 0.97.00            | 1125                       | kirtikumar chhabildas sonpal - |            |              | ( 2794 )        |                                                     |
| b) Uncultivable Area    |                    | naresh bhimabhai ichhuda - |                                |            |              | ( 2794 )        |                                                     |
| (lagavad योग्या)        |                    | laek ansar ahmed khan -    |                                |            |              | ( 2794 )        | pralambit ferafar : नाही.                           |
| Class (A)               | 0.24.00            | -----samike Area-----      | 0.97.00                        | 0.31       | 0.24.00      |                 |                                                     |
| Class (B)               |                    |                            |                                |            |              |                 | shetacha pharlar kramank : 2794 v Date : 29/05/2024 |
| Total po.kh.            | 0.24.00            |                            |                                |            |              |                 |                                                     |
| Total Area (a+b)        | 1.21.00            |                            |                                |            |              |                 |                                                     |
| Assessment              | 0.31               |                            |                                |            |              |                 |                                                     |
| Special Assessment      |                    |                            |                                |            |              |                 |                                                     |

Time Mutation No. ( 345 X 1579 )

seema ani bhumapan chinhe :

suchana : या संकेतस्थळावर दर्शविलेली माहिती ही कोणत्याही शासकीय अथवा कायदेशीर बाबीसाठी वापरता येणार नाही.

Village namuna bara ( pikanchi nondavhi )

[ Maharashtra Land Records Revenue Records of Right and Registers (Book Keeping) Rule 1971 yafil niam 29 ]

Village :- sutrakar ( 551550 )

Block :- talasari

District :- palghar

bhumapan kramank v upavibhag : 343/8

| Details of Area Under Crop |        |               |           |              |                |                |                      | Uncultivable Land |                | Remark |
|----------------------------|--------|---------------|-----------|--------------|----------------|----------------|----------------------|-------------------|----------------|--------|
| Year                       | Season | khata kramank | Crop Type | Name of Crop | Irrigated      | Non irrigated  | Irrigation Equipment | Type              | Area           |        |
| (1)                        | (2)    | (3)           | (4)       | (5)          | (6)            | (7)            | (8)                  | (9)               | (10)           | (11)   |
|                            |        |               |           |              | hey.r. chou.me | hey.r. chou.me |                      |                   | hey.r. chou.me |        |
| 2024-25                    | kharip | 1125*         | nirbhel   | bhat         |                | 1.2100         |                      |                   |                |        |
|                            |        | 1125*         |           |              |                |                |                      |                   |                |        |

Note : \* सदरची नोंद मोबाइल अॅप द्वारे घेणेत आलेली आहे

suchana : या संकेतस्थळावर दर्शविलेली माहिती ही कोणत्याही शासकीय अथवा कायदेशीर बाबीसाठी वापरता येणार नाही.

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5-प्रत पाहू.

[ Maharashtra Land Records Revenue Records of Right and Registers (Book Keeping) Rule 1971 Rules 3, 5, 6 and 7 from Rule 1971 ]

32809917938

shetache sthanik nao :

seema ani bhumapan chinhe

[ Maharashtra Land Records Revenue Records of Right and Registers (Book Keeping) Rule 1971 yatil niam 29 ]

District :- palghar

Details of Area Under Crop

suchana : या संकेतस्थळावर दर्शविलेली माहिती ही कोणत्याही शासकीय अथवा कायदेशीर बाबीसाठी वापरता येणार नाही

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सूचना :- भूलेख संकेतस्थळ फक्त मराठीत उपलब्ध असून English साठी Third Party Transliteration Tools चा वापर अपेक्षित नाही.

☐ होय(Yes)    ☒ नाही(No)

☒ ७/१२(7/12)    ☐ ८अ(8A)    ☐ मालमत्ता पत्रक(Property Card)    ☐ क-प्रत(K-Prat)

## भाषा निवडा(Select language) \*

English

सांकेतिक क्रमांक(Cr):

Enter Captcha

st5tyC

ahwal Date : 07/04/2026

Village Form Seven (Records of Right)

[ Maharashtra Land Records Revenue Records of Right and Registers (Book Keeping) Rule 1971 Rules 3, 5, 6 and 7 from Rule 1971 ]

Village :- sutrakar ( 551550 )

Block :- talasari

District :- palghar

pu-id : 32809917938

bhumapan kramank v upavibhag : 343/9

32809917938

Tenure Type : bhogavatadar varg -1

shetache sthanik nao :

| Area, Unit & Assessment | khate kra.         | Name of the occupant         | Area                           | Assessment | Uncultivable | Mutation number | Tenancy, Rent & Other Rights                        |
|-------------------------|--------------------|------------------------------|--------------------------------|------------|--------------|-----------------|-----------------------------------------------------|
| Area Unit               | Htr. Are. Sq. mtrs | [ 356 ]                      | [ ramesh vadher ]              |            |              | ( 2793 )        | Name of the tenant and Rent                         |
| a) lagavad योग्य Area   |                    | [ sushila-ramesh vadher ]    |                                |            |              | ( 2793 )        |                                                     |
| Non-Irrigated           |                    | [ kamini-harshad sorathi ]   |                                |            |              | ( 2793 )        |                                                     |
| Irrigated               |                    | [ harshad-jagadish sorathi ] |                                |            |              | ( 2793 )        | Other Rights                                        |
| Varas                   | 3.15.00            | -----samike Area-----        | 0.00.00                        | 0          |              |                 |                                                     |
| Total cultivable Area   | 3.15.00            |                              |                                |            |              |                 |                                                     |
| b) Uncultivable Area    |                    |                              |                                |            |              |                 |                                                     |
| (lagavad योग्य)         |                    | 1124                         | kirtikumar chhabildas sonpal - |            |              | ( 2793 )        | pralambit ferafar : नाही.                           |
| Class (A)               | 0.45.00            | naresh bhimabhai ichhuda -   |                                |            |              | ( 2793 )        |                                                     |
| Class (B)               |                    | laek ansar ahmed khan -      |                                |            |              | ( 2793 )        |                                                     |
| Total po.kh.            | 0.45.00            | -----samike Area-----        | 3.15.00                        | 1.00       | 0.45.00      |                 | shetacha pharfar kramank : 2793 v Date : 29/05/2024 |
| Total Area (a+b)        | 3.60.00            |                              |                                |            |              |                 |                                                     |
| Assessment              | 1.00               |                              |                                |            |              |                 |                                                     |
| Special Assessment      |                    |                              |                                |            |              |                 |                                                     |

Time Mutation No. ( 305 X 1591 )

seema ani bhumapan chinhe :

महत्वाची सूचना :-

तफावत आढळून

https://bhumiabi

अपलोड (Upload)

जमाबंदी

Website Content

Village namuna bara ( pikanchi nondavhi )

[ Maharashtra Land Records Revenue Records of Right and Registers (Book Keeping) Rule 1971 yafil niam 29 ]

Village :- sutrakar ( 551550 )

Block :- talasari

District :- palghar

bhumapan kramank v upavibhag : 343/9

| Details of Area Under Crop |        |               |           |              |                |                |                      | Uncultivable Land |                | Remark |
|----------------------------|--------|---------------|-----------|--------------|----------------|----------------|----------------------|-------------------|----------------|--------|
| Year                       | Season | khata kramank | Crop Type | Name of Crop | Irigated       | Non irrigated  | Irrigation Equipment | Type              | Area           |        |
| (1)                        | (2)    | (3)           | (4)       | (5)          | (6)            | (7)            | (8)                  | (9)               | (10)           | (11)   |
|                            |        |               |           |              | hey.r. chou.me | hey.r. chou.me |                      |                   | hey.r. chou.me |        |
| 2024-25                    | kharip | 1124*         | nirbhel   | bhat         |                | 3.6000         |                      |                   |                |        |
|                            |        | 1124*         |           |              |                |                |                      |                   |                |        |

Note : \* सदरची नोंद मोबाइल अप द्वारे घेणेत आलेली आहे

suchana : या संकेतस्थळावर दर्शविलेली माहिती ही कोणत्याही शासकीय अथवा कायदेशीर बाबीसाठी वापरता येणार नाही.

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Mumbai Suburban LR Maps

Mumbai Suburban LR Maps

mumbaisuburban.gov.in/ords-maps/

या मध्ये चूक अथवा

ashtra.gov.in (

नलाईन अर्जासोबत

ic[dot]in

.india.gov.in/)

## Annexure R-6

